

for Manipur to take up the Supply of electricity in Manipur ; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) No, Sir.

(b) An Electricity Board in the Union Territory of Manipur is not justifiable in view of the limited power development in the territory.

Allowances to Nursing Staff of Manipur Government Hospitals

2357. SHRI M. MEGHACHANDRA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4689 on the 16th December, 1968 and state :

(a) whether Government have since examined the question of grant of allowances to the nursing staff of Manipur on the basis of the corresponding allowances sanctioned to the Nursing staff in Assam and sanctioned the same ; and

(b) if so, the nature of the allowances and when the same will be given effect to ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). Sanction has been accorded to the grant of messing allowance, dhobi allowance and uniform allowance to the nursing staff and trainee nurses of the Government of Manipur on the pattern of the Government of Assam.

These orders take effect from the 1st January, 1969.

Imphal Municipality

2358. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 670 on the 14th December, 1967 and state :

(a) whether financial position of the

Imphal Municipality, Manipur has since improved ;

(b) whether the Imphal Municipality has acted in accordance with the suitable advice conveyed to the Government of Manipur to improve its finance ; and

(c) if so, the points of the advice which have been implemented and what are yet to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) and (c). A statement is laid on the Table of the Sabha.

Statement

The Imphal Municipality was advised on the following points :

- (i) The Municipality should take a quick decision about the manner in which the problem of the allotment of the Women's market can be solved consistently with the financial interests of the Municipality.
- (ii) The Municipality should introduce a system of daily or monthly rentals for the use of stalls apart from the licensing of stalls.
- (iii) Every effort should be made to shift the road-side vendors to available vacant stalls inside the market. The road side vendors should be charged a specially high rate to induce them to move to the stalls.
- (iv) The strength of the staff and its work load should be carefully scrutinised.
- (v) Check posts should be set up on all avenues of entry into the town for purposes of Octroi duty.
- (vi) For re-assessment of the valuation of buildings the services of an experienced person having lone assessment work in the Government of West Bengal or Assam or another State should be obtained on deputation basis.
- (vii) The rates of holdings and lighting tax should be increased from $1\frac{1}{2}\%$ to at least 10% .

- (viii) The Municipality should levy a Cycle tax.
- (ix) Profession tax should be levied.
- (x) The Municipality should prepare a register of its properties with full details of their dis-position, dates of their acquisition by the Municipality with necessary reference to documents and the revenues to be collected from such properties.
- (xi) The Municipal limits should be so extended as to include all the built-up areas and other properties on the outer side of the municipal roads.
- (xii) The Municipality may make standing arrangement with the Agricultural Department or other agencies for taking truck loads of compost from the composting sites, so that the Municipality may have no liability for transportation and the rate of about Rs. 10 per truck is likely to give higher income.
- (xiii) The Municipality may prepare evaluation lists of Government buildings and the amount of holding tax that will be payable if they were private properties. It should be possible to use this as a basis for fixing special grants to the Municipality.

Compliance Reports have not been received except to the following extent :—

- (i) The services of an assesment officer are being obtained from the Calcutta Corporation to enable levy and collection of property taxes.
- (ii) Steps are being taken to settle the question of collection of fees from Women's market at Khwalram Band.

Revaluation for Reducing Foreign Liabilities

2359. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

- (a) whether Government propose to reduce our foreign liability by revaluation of the rupee which the International Mon-

etary Fund allows to any country for correcting its imbalances ; and

- (b) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). No revaluation of the rupee is contemplated. India's external liabilities are expressed in terms of foreign currencies, and the liability in terms of these currencies would not be reduced as a result of revaluation. Therefore the real burden of India's external debt in the sense of the volume of exports necessary to repay them would also not be reduced as a result of a revaluation.

Export of Penicillin to Yugoslavia

2360. SHRI LOBO PRABHU : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

- (a) the price at which penicillin has been exported to Yugoslavia and how this compares with internal market prices ;
- (b) whether the export is on credit and if so, the reasons therefor ; and
- (c) the reasons for complaints of shortage of penicillin in the country and whether the export will not increase the shortage penicillin ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). M/s. Pilva of Yugoslavia have contracted to import 350 Kgs. of Sodium Penicillin and 5 tonnes of Fortified Procaine Penicillin at Rs. 240 per Kg. C.I.F. and in return export oxytetracycline at Rs. 225 per Kg. C.I.F.

- (c) No complaints of shortage of Penicillin have come to the notice of the Government.

Confectionery Industry

2361. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

- (a) the production of confectionery in the current financial year compared with